

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No.127**

**IA(I.B.C)/173 (CH) 2021**

**In**

**C.P. (IB)/366(CH)2018**

**(Admitted)**

**IN THE MATTER OF:**

**Jatinder Verma & others**

**...Petitioners-Operational Creditor**

**Vs.**

**Vatsin Infrastructure Limited**

**...Respondent-Corporate Debtor**

**Under Section: 9, 33(1) (b) (i) to (iii) r/w Sec 33(3) IBC 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA  
HON'BLE MEMBER (T)**

**PRESENT:**

For the Applicant In IA No. 173/2021 : Mr. Vinod Kumar Mahajan, Advocate

**ORDER**

**IA No. 173/2021**

A date is requested by the learned counsel for the applicant for making compliance of order dated 04.06.2023 for placing on record the minutes of the CoC with regard to the Regulations 39B, 39C and 39D of the CIRP Regulations. Let the same be

Mamta 30.01.2024.

filed within one week. It is made clear that no further opportunity will be granted.

List on 13.02.2024 for arguments.

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**